

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No. 149 / 2006

Thursday this the 6th day of July, 2006

CORAM :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

1. Varkey.S.J
Fireman Gr-II,Fire Station,
Naval Armament Depot, Aluva.
Residing at : Type II Quarter No.P.15/III
Ayudavihar,NAD Residential Ares,
Aluva – 683 563
2. Sasi.K.P
Fireman Gr-II,Fire Station
Naval Armament Depot, Aluva.
Residing at: Kunaythara House,
Nedumgad, Nayarambalam PO
Ernakulam Distict : **Applicants**

(By Advocate Mr. Shafik M.A.)

Versus

1. UOI represented by Flag Officer Commanding in Chief,
Southern Naval Command, Cochin.
2. The Chief General Manager
Naval Armament Depot, Aluva. : **Respondents**

(By Advocate Mr. Thomas Mathew Nellimoottil)

The application having been heard on 06.07.2006, the Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The learned counsel for applicant produced a copy of the order in OA 482/2005 which is an identical case. His plea is a declaration be made about the entitlement of the ACP Scheme benefit to the applicants with a direction to implement the same within a period of two months from today. The learned counsel for respondents admits that the applicants in this case are identically situated to those in OA 755/00, in which the



applicant had been given ACP benefits and the applicants in this OA to, are demanding exactly the same benefit. A time of six months is being asked for towards the implementation of the orders of this Tribunal if the prayers are acceded to. We have carefully considered the pleadings including the admission of the respondents. We direct that the Annexure A-1 order be quashed. OA is allowed and that there shall be a direction for the implementation of the prayers asked for within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Dated, the 6th July, 2006.



GEORGE PARACKEN
JUDICIAL MEMBER



N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

vs